of rights, title and interest in the mines along with its land and other associated mining infrastructure to the new allottees to be selected through an auction including the applications from private sector.

Denationalization of coal sector

1923. SHRI PANKAJ BORA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has proposed to denationalise coal sector;

(b) whether it is also a fact that Government proposes to disinvest the Coal India Limited; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) There is no move of the Government to denationalise the coal sector.

(b) and (c) The Government has disinvested 10% paid up equity capital in CIL out of Government of India's shareholding of 89.65% through offer for sale (OFS) method on 30.01.2015 to comply with SEBI guidelines of minimum public shareholding of 25% for listed companies. At present the Government of India's shareholding in CIL is 79.65%.

Coal production

†1924. DR. SANJAY SINH: Will the Minister of COAL be pleased to state:

(a) whether 90 per cent of coal is produced from open mines in the country;

(b) if so, the details thereof;

(c) whether the rules are being flouted for coal production thereby the environment and the lives of tribal people living there are being adversely affected;

(d) if so, the details thereof; and

(e) the specific efforts being made by Government to protect the environment and to minimize the adverse impact due to displacement of human population?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Raw coal production of Coal India Ltd. from underground and opencast mines during last five years is given below:

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† Original notice of the question was received in Hindi.

Year	Total Prod. (M.T.)	UG Prod. (M.T.)	% of UG Production	OC Prod. (M.T.)	% of OC Production
2013-14	462.422	36.113	7.81	426.309	92.19
2012-13	452.211	37.776	8.35	414.435	91.65
2011-12	435.838	38.393	8.81	397.445	91.19
2010-11	431.320	40.020	9.28	391.300	90.72
2009-10	431.260	43.250	10.03	388.010	89.97

(c) to (e) For opening up of a coal project, statutory clearances like forestry (in case of involvement of forest land) and Environment Clearances are required. Gramsabha is mandated for processing forestry clearance and NOC under ST&OTFD Act/FRA is mandatory for obtaining forestry clearance. Similarly, in case of environmental clearance, public consultation is held and necessary recommendations are incorporated in Environmental Management Plan for obtaining Environmental Clearance. Further, the people need to be resettled/rehabilitated for opening of coal mines of CIL/subsidiaries, are provided with benefits as per R&R Policy of CIL. The above provisions ensure the interest of the local communities including the tribal people required to be rehabilitated/re-settled for coal mining.

Accidents in SCCL

1925. SHRIMATI GUNDU SUDHARANI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that maximum accidents are taking place in Singareni Collieries Company Limited (SCCL) when compared to other companies of CIL;

(b) if so, the reasons therefor and the neglect being shown towards workers; and

(c) how the Ministry is planning to pay more attention to the security of workers in SCCL?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) As per the information received from Directorate General of Mines Safety (DGMS), the number of fatal and serious accidents that took place at Singareni Collieries Company Limited (SCCL) and at different collieries under Coal India Limited (CIL) during last three years and current year is given below: